PROCEEDINGS OF HIGH COURT OF ANDHRA PRADESH

Sub: ESTABLISHMENT – HIGH COURT OF ANDHRA PRADESH – Promotion of Sri P. Ramakrishna, Joint Registrar to the post of Registrar (Management), High Court of Andhra Pradesh – Orders – Issued.

ORDER: ROC.No.703/2020-Estt., Dated 31.12.2020

In exercise of the powers conferred by Article 229 (1) of the Constitution of India and under Rules 5 and 16 of the Service Rules of the High Court of Andhra Pradesh, 2019, the Honourable the Chief Justice is pleased to promote and appoint **Sri P. Ramakrishna**, Joint Registrar as **Registrar (Management)**, High Court of Andhra Pradesh, carrying the time scale of pay of Rs.87130-2160-91450-2330-100770-2520-110850, with effect from the date he assumes charge.

The above promotion is made purely on temporary basis without any preferential claim to future re-promotion or seniority and this shall be subject to regular promotion as per Rule 15 of the Service Rules. The above promotee is liable to be reverted at any time without notice and without assigning any reason.

Sri P. Ramakrishna, Joint Registrar, shall hand over all the files pending with him to Sri S.V.S.R. Murthy, Joint Registrar, High Court of Andhra Pradesh and shall take charge of the post of Registrar (Management) from Sri Duppala Venkata Ramana, Registrar (Administration), who is placed in full additional charge of the post of Registrar (Management).

Sri S.V.S.R. Murthy, Joint Registrar, is placed in-charge of the post of Joint Registrar held by Sri P. Ramakrishna, until further orders.

REGISTRAR GENERAL
31/12/2020

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To The Officers – concerned.

Copy to:

1. The Prl. Pvt. Secretary to the Hon'ble the Chief Justice (for placing before the Hon'ble Chief Justice).

2. All the P.Ss to Hon'ble Judges (for placing before their Lordships).

3. All the Registrars, High Court of Andhra Pradesh.

4. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh. (with a request to direct the concerned to upload the above proceedings on the High Court's website).

5. All the Officers of the High Court of Andhra Pradesh.

6. All the Section Heads, High Court of Andhra Pradesh.

7. All the Unit Heads in the State of Andhra Pradesh.

The Member Secretary, A.P. State Legal Services Authority.
 The Secretary, A.P. High Court Legal Services Committee.

10. The Metropolitan Sessions Judges, Vijayawada and Visakhapatnam.